

CCI&E, Bombay, as reported in the Impex Times of 25th August, 1990.

(b) if so, whether the import and export policies will be modified or amended to meet the requirements of Law as laid down by the above judgements;

(c) whether any appeal has been filed against these judgements; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) Yes, Sir.

(b) The first case pertaining to M/s. Garments International Private Limited (and not M/s. Garment Industries Private Limited as stated in the question) relates to grant of Cash Compensatory Support (CCS). The scheme has since been abolished with effect from 3rd July, 1991. The second case relates to grant of Adhoc licences and issue of subsidiary licence for import of spares. This scheme is still continuing as per present Import Policy.

(c) and (d) The Textile Division of this Ministry have filed an appeal before the Division Bench of the Hon. Karnataka High Court against the judgement delivered by the Single Judge of Hon'ble Karnataka High Court in the case of M/s. Garment International Private Ltd. The appeal has been admitted by the Hon'ble Court and is pending for final decision. No appeal was filed against the judgement of Bombay High Court in the case of M/s. Echbee Corporation as it was considered not advisable to do so.

Appointment of Teachers by Punjabi Academy

1134. SHRIMATI VEENA VERMA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that the Punjabi Academy in Delhi appoints

about 1400 to 1500 part time Punjabi teachers in Government/Recognised schools every year to promote Punjabi language in the Union Territory;

(b) whether it is also a fact that these teachers are being paid a meagre salary of Rs. 500/- to Rs. 700/-p.m. and the salary for summer vacations is not paid to them;

(c) whether Government propose to increase the salary of these teachers in the near future; and

(d) whether Government have any plan to regularise the Services of Punjabi teachers, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) The Punjabi Academy has appointed 1444 part time teachers upto 1990-91 on fixed honorarium in different schools under Delhi Administration, Municipal Corporation of Delhi, N.D.M.C., aided schools, & Unaided recognised schools.

(b) Yes, Sir.

(c) No, Sir.

(d) No, Sir. These are part time appointments.

N. D. S. Instructors serving in Punjab

1135. SHRI A. NALLASIVAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state

(a) whether it is a fact that the former N. D. S. instructors were handed over to the States/U.T. Administrations on specific terms and conditions duly accepted and agreed upon by the Union Government, the State Governments and the employees;

(b) whether it is a fact that the D.S. instructors serving in Punjab were allowed their absorption

grade to grade basis and not on qualification basis;

(c) if so, the reasons for which Union Government has accorded its concurrence to Punjab Government for revising the employees pay in lower scales and not in the corresponding State scales of pay w.e.f. 1st July, 1976; and

(d) what action is being taken by the Union Government to redress the injustice meted out to the former N.D.S. instructors absorbed in Punjab Services?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS & SPORTS) WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN & CHILD DEVELOPMENT) (MS. MAMATA BANERJEE): (a) and (b) Yes, Sir.

(c) The question of granting concurrence to the revision of scales of Ex-NDS Instructors absorbed in the service of Punjab in lower scales does not arise as the State Governments have been requested to revise the scales on the basis of Central Government's instructions which are applicable to all the States including Punjab.

(d) Central Govt. revised the pay scales of NDS Instructors absorbed in the services of different states on the basis of the judgement of the Karnataka High Court upheld by the Supreme Court. Therefore, there has been no injustice meted out to these employees.

Delegation of Power to hear appeals by CCI&E to JCCI&E

1136. SHRI SHIVPRASAD CHANPURIA: Will the Minister of COMMERCE be pleased to state:

(a) whether the powers to hear appeals have been delegated to the

Joint Chief Controller of Imports and Exports and if so, under what provisions of law;

(b) how many appeals were disposed of by CCI&E, additional Chief Controller of Imports and Exports or Joint Chief Controllers of Imports and Exports during 1990-91; and

(c) how many appeals were pending on 1st April, 1991?

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) Yes, Sir. These powers have been delegated under sub-Clause (2) of Clause 10 of the Imports (Control) Order, 1955.

(b) and (c) The information is being collected and will be placed on the table of the House.

Renewal of certificates by Export Houses

1137. SHRI SHIVPRASAD CHANPURIA: Will the Minister of COMMERCE be pleased to state:

(a) what are the names of export houses whose certificates expired on the 31st March, 1990.

(b) what are the names of concerns out of those listed above which applied for renewal during the years 1989-90 and 1990-91; and

(c) the names of export houses that got renewals for one or three years during 1989-90 and 1990-91?

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) to (c) The required information is being collected in the required manner and will be laid on the Table of the House.